

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-394-2020

Aires Rodrigues ... Petitioner

Versus

M/s. Amoncar Classic Caterers and Ors. ... Respondents

The petitioner in person present.

Mr. Nikhil Pai, Advocate for respondent No.1.

Mr. D.J. Pangam, Advocate General with Mr. P. Faldessai,
Additional Government Advocate for respondent No.2.

Coram:- M. S. SONAK &

SMT. M. S. JAWALKAR, JJ.

Date:- 16th December, 2020.

P.C.:

Heard Mr. Aires Rodrigues, petitioner in person, Mr. Nikhil Pai, learned Advocate for the respondent No.1 and Mr. D.J. Pangam, learned Advocate General appears alongwith Mr. P. Faldessai, learned Additional Government Advocate for respondent No.2.

2. At the request of Mr. Pai, learned Counsel, the matter is adjourned to 19/01/2021 in order to enable the respondent No.1 to file a response.

3. Until the next date, there shall be ad-interim relief in terms of prayer clause 'b' of this petition.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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